

today. On Monday we will have the discussion on the reports of the Commissioner for Scheduled Castes and Scheduled Tribes. As soon as that is over, we will take this up, whether it is 4.30 or 5 p.m.; because, we cannot go on postponing the other business either. I hope we will be able to take it up round about 5 p.m. and go up to 7 p.m. I think that will be all right.

I hope we will be able to finish today Shri Nath Pai's Bill also. It has been dragging on for too long and it is blocking other Bills also. I hope you will help in finishing this also today.

12.15 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORTS OF BHARAT HEAVY ELECTRICALS AND HEAVY ENGINEERING CORPORATION

The Deputy Minister in the Ministry of Industrial Development and Company Affairs (Shri Bhanu Prakash Singh): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1965-66 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company. [Placed in Library. See No. LT-1326/67].
- (2) (1) A copy of the Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor

General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-1327/67].

COTTON AND STAPLE FIBRE TEXTILE MILLS (REGULATION OF WORKING) SECOND AMENDMENT ORDER

The Deputy Minister in the Ministry of Commerce (Shri Mohammed Shafi Qureshi): I beg to lay on the Table a copy of the Cotton and Staple Fibre Textile Mills (Regulation of Working) Second Amendment Order, 1967, published in Notification No. S.O. 2285 in Gazette of India dated the 4th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [Placed in Library. See No. LT-1328/67].

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, मैं सरकारी धाखवासनों सम्बन्धी समिति की 17 और 28 जुलाई, 1967 को हुई क्रमशः तीसरी और चौथी बैठकों की कार्यवाही का सारांश सभा पटल पर रखता हूँ ।

12.16 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:

'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th July, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'